

Pradesh on August 29, 1996 and thereafter administrative officers received directions from the Central Government to implement this scheme immediately.

(b) if so, the details of outline and the total expenditure to be incurred on this scheme; and

(c) the time by which this scheme is likely to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) The Honble Prime Minister inaugurated the National Slum Development Programme on 25th August, 1996 at Kanpur. The guidelines in this regard will be issued shortly.

(b) The Programme aims at development of slums. The total Central outlay for 1996-97 for this scheme is Rs. 250 crores.

(c) Since slum development is an on-going scheme, no such time limit can be fixed.

Dwelling Unit to Homeless

910. SHRI MADHAVRAO SCINDIA : Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state :

(a) whether Government's attention has been drawn to a statement made by the Chairman, National Human Rights Commission (NHRC) while addressing a function in New Delhi on the World Habitat Day to the effect that the right to own a decent dwelling should be made a fundamental right;

(b) if so, the Government's response to this demand indicating the estimated number of dwelling units required in rural areas to provide a dwelling unit each family without an abode; and

(c) the estimated number of persons without any abode in rural areas at the beginning of the Eighth Five Year Plan and at present?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (SHRI CHANDRADEO PRASAD VARMA) : (a) Yes, Sir.

(b) and (c) The Government has drawn up an Action Plan to mitigate rural housing shortage in a time bound manner.

According to 1991 Census, rural housing shortage in India at the beginning of the Eighth Five Year Plan was 13.72 million houses consisting of 3.41 million household without houses and 10.31 million living in unserviceable houses. The present rural housing shortage is estimated to be of the order of about 17

million houses consisting of about 6.7 million households without houses and about 10.3 million households living in unserviceable house.

[Translation]

Prevention of Soil Erosion/Barren Land

911. DR. RAM LAKHAN SINGH : Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state :

(a) whether land has been allotted to the 'task force' or para Military forces in Madhya Pradesh during the period from 1992 to September, 1996 to prevent barren land and soil erosion and the amount provided to them by the Central Government for the purpose;

(b) whether the Government propose to solve the problem of the villagers arisen due to imposing a ban on cattle grazing and cutting fodder from the land; and

(c) if so, the steps being taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (SHRI CHANDRADEO PRASAD VARMA) : (a) With the approval of Ministry of Defence, the Department of Wastelands Development has raised a Force of 300 ex-servicemen for development of degraded ravines of Chambal in Morena district of Madhya Pradesh under the command of Territorial Army Directorate. Land for development by the said Force was to be provided by the State Government of Madhya Pradesh and the major portion of funds for development of the same were to be provided by the Central Government. The land was to be made available to the Wasteland Development Task Force only for regeneration of wastelands through afforestation including the following activities :

- in-situ soil and moisture conservation;
- plantation;
- maintenance of plantation;
- protection.

After completion of the project, the developed land is to be handed over to the State Government/local Panchayats for protection and for providing the benefit of usufructs etc. to the local population. The State Government has made available about 1200 hectares of land for development by the said Force over a period of 3 years and so far the Central Government has incurred an expenditure of Rs. 76 lakhs on it.

(b) and (c) Area where plantation has been/is being done has been closed to grazing for a limited period to protect the plantations done. The Wasteland

Development Task Force, however, permits controlled collection of grass etc. by the local population for their cattle.

[English]

Irregularities in Slum Wing

912. SHRI JANG BAHADUR SINGH PATEL : Will the PRIME MINISTER be pleased to refer to the reply given to USQ No. 4517 dated December 18, 1991 regarding irregularities in slum wing of DDA and state

(a) whether the Government of Delhi has since examined the matter;

(b) if so, the outcome thereof; and

(c) the action taken by the Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR U. VENKATESWARLU) : (a) to (c) The Government of NCT of Delhi (GNCTD) have reported that in April-June, 1991 it ordered a Special Audit on the Working of the Slum Wing of the DDA (now transferred to MCD). The Audit Report has highlighted lapses on the part of the Slum Wing. The Audit Report and the observations of the Central Vigilance Commission thereon have been sent to the Anti Corruption Department of GNCTD for conducting an enquiry and fixing responsibility.

Out of Turn Allotment

913. SHRI JANG BAHADUR SINGH PATEL : Will the PRIME MINISTER be pleased to refer to the answer given to Unstarred Question No. 2002 dated August 14, 1995 regarding out of turn allotment of Government accommodation and state

(a) whether the information has since been collected to parts (b) to (d)

(b) if so, the details thereof and the action taken by the Government thereon; and

(c) whether the Supreme Court finally disposed of the public litigation case in this behalf and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR U. VENKATESWARLU) : (a) to (c) Yes, Sir. As per the information available, there were 391 persons who were unauthorised occupants as on 31.5.95. This list was also filed before the Supreme Court.

The Public Interest Litigation is still before the Hon'ble Supreme Court and the final verdict of the Supreme Court is awaited.

The Position of the action taken on the unauthorised occupants is as follows :

(i) Houses vacated/evicted	330
(ii) Houses regularised as they were covered under the policy	16
(iii) Proceedings withdrawn	34
Total	380

The details of the remaining cases are given in the Statement attached.

STATEMENT

Name and quarter No	Remarks
1	2

Type-III

- (i) O.P. Jaiswal S-V/454, M B Rd
These are the cases where wards/sons of the retired employees had requested for regularisation of the houses in their names as per the rules.
- (ii) Banarsi Dass 12/195, Lodi Colony.
Since in both these cases the condition laid down in the rules was not covered the case has been rejected. In the case of Shri O.P. Jaiswal the eviction proceedings have been initiated and in the case of Shri Banarasi Dass, the ex-allottee has filed a petition in the Supreme Court against the decision of the Directorate of Estates.
- (iii) Javed Siraj S-II/151, Sadiq Nagar
Shri Javed Siraj has filed an affidavit in the Supreme Court of India with the prayer that since he has been reposted back in Delhi and is working in an eligible office, the accommodation may be regularised. The application/affidavit filed by Shri Javed Siraj in the Supreme Court has not been disposed of as yet.
- (iv) Jai Narain 12/141, Dev Nagar.
Shri Jai Narain has filed a petition in CAT against the eviction proceedings started by the Directorate of Estates in view of the fact that at one